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- * IN THE HIGH COURT OF DELHI AT NEW DELHI
- + W.P.(C) 606/2023 & CM APPL. 2392/2023

ONKAR GUPTA

.....Petitioner

Through: Mr. Arjun Panwar, Adv.

versus

UNION OF INDIA & ANR.

....Respondents

Through: Mr. Rakesh Dudeja, SPC with Mr. Jitendra Kumar Tripathi, Adv.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA ORDER (ORAL) 01.08.2025

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C.HARI SHANKAR, J.

CM APPL. 46618/2025

- **1.** By this application, the petitioner seeks leave to withdraw the present writ petition as it is submitted that the pleadings in this writ petition are unsatisfactory.
- **2.** Liberty has been sought to reinstitute the petition in more appropriate form. Leave and liberty is granted as aforesaid.

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- **3.** The petition is disposed of as withdrawn.
- **4.** The application is allowed accordingly.

C.HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

AUGUST 1, 2025/ng

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